

**BEFORE THE NATIONAL GREEN TRIBUNAL,****PRINCIPAL BENCH, NEW DELHI****ORIGINAL APPLICATION NO. 538 OF 2022****IN THE MATTER OF:**

SWARAN SINGH

... Applicant

Versus

STATE OF UTTARAKHAND &amp; ORS

... Respondents

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NEW DELHI  
DATED**ADV ANJALI RAJPUT**

For Respondent no 1,2,4 and 7  
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**PRINCIPAL BENCH, NEW DELHI**  
**ORIGINAL APPLICATION NO. 538 OF 2022**

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**RESPONSE/REPLY AFFIDAVIT ON BEHALF OF**  
**RESPONDENT NO 1,2,4 AND 7.**

Most respectfully showeth:

Laxman Singh S/o Late Shri Anand Singh, aged about 56  
 years, presently posted as Additional Secretary, Industrial  
 Development (Mining) Department, Govt. of Uttarakhand,  
 Dehradun do hereby Solemnly affirm on oath and state as  
 under:

1. That in my abovementioned official capacity, I am acquainted with the facts and circumstances of the present case, and I am fully competent to file present Report by way of Affidavit on behalf of State Of Uttarakhand.

2. That wide order dated 05.09.2022 this Hon'ble Tribunal was



please to issue following directions:

*"4 In case the Joint Committee observes any violation of consent conditions/environmental norms then it shall forward a copy of its report to:-*

*(i) the concerned Project Proponents to enable them to comply with the recommendations in its report or file objections against its observations/recommendations and file their response before this Tribunal as desired within one month from the date of receipt of a copy of the report of the Joint Committee; and*

*(ii) the State PCB and Director, Mines and Geology, Uttarakhand to enable them to take appropriate remedial action by giving notice to/hearing the concerned project proponents and following due process of law in accordance with Statutory provisions mandating them to take remedial action for prevention, control and abatement of illegal mining and environmental pollution/degradation and also for protection and improvement of environment and submit their action taken reports within one month from the date of receipt of a copy of the report of the Joint Committee.*

*The reports be submitted by e-mail at [judicial-ngt@gov.in](mailto:judicial-ngt@gov.in) preferably in."*

3. That as per the directions Joint committee was formed an inspection was carried out in agricultural land in villages Semalochod and Pattapani near the forest in Belpadaon area of District Nainital by Lalkua, Nainital, Dabka, Singh, Omkar, SaiBapu, Baba Shyam, Shiva etc. stone crushers located in District Udham Singh Nagar in Uttarakhand and the report was submitted Before this Hon'ble Tribunal.

4. That further vide order dated 01.03.2023 this Hon'ble tribunal



was pleased to pass following order:

*"3. Mr. Rahul Verma, learned AAG, Uttarakhand has appeared for Respondents No. 1, 2, 4 to 7. Mr. Mukesh Verma, Advocate has appeared for Respondent No. 3, Mr. Rahul Khurana, Advocate has appeared for Respondents No. 8 and 9 and Mr. Devansh Malhotra and Mr. Anand Varma, Advocates have appeared for Respondent No. 10 and they seek time for filing of reply/response on their behalf."*

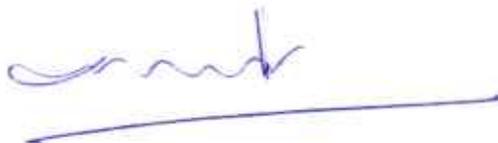
5. That it is submitted that as per Joint Committee Inspection Report it was found that out of 6 licenses, 5 were found to have acted in contravention to the mandate and 1 license did not carry out any mining/leveling activity in the permitted region. That further in para 6 of the joint committee report it is stated that:

*"6 The period of the permits granted in favor of the said license holders has expired in May 2022. During the investigation, it was informed by the Additional Director Geology and Mining that the measurement done by the Mines Department was found to be similar to the earlier inspections done by them. Presently no mining license is operational in the said area.*

*It is clear from the above that mining has been done by the permission holders in excess of the sanctioned permission in the past and necessary action has been taken against them by the concerned departments and further action is underway in the said cases."*

6. It is further submitted that:

- a. That Government of Uttarakhand Industrial Development (Mining) Section-1 vide notification number 1874/VII-I/2021/158 -04 TC dated November 10, 2021




promulgated Uttarakhand and Minerals (Prevention of illegal mining, transportation and storage of minerals) Rules – 2021 by invoking section 23 (c) Section 23(c) of the Mines and Minerals Development and Regulation Act-1957 wherein The state Government is empowered to make rules for preventing illegal mining, transportation and storage of minerals for the purposes connected therewith by notification In the official Gazette. That the copy of the notification number 1874/VII-I/2021/159B-04 TC dated November 10, 2021 is annexed herewith as **Annexure A**.

- b. That in Rule-14 (2) of Chapter-III of the said Rules, provides imposition of fine on illegal transportation of minerals.
- c. That the Rule 14(2) of Chapter III of the aforesaid Rules provides provisions for penalty for illegal transportation of the minerals and further the Rule 14(5) (A) provides that if in storage, the illegality is found, in that situation the Director General or authorized officer by him, District Magistrate or a person authorized by him (who would not below the rank of Sub Divisional Magistrate) would seize the storage place and thereby issue notice of 15 days to the license holder for placing his side and if within the stipulated 15 days period, the license holder do not submits his reply or the reply submitted by him is not found satisfactory, in that event the Director General or authorized officer by him, District Magistrate or a person authorized by him (who would not below the



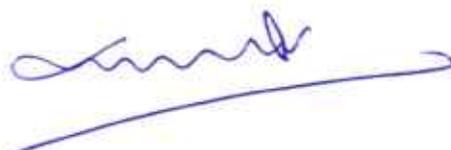
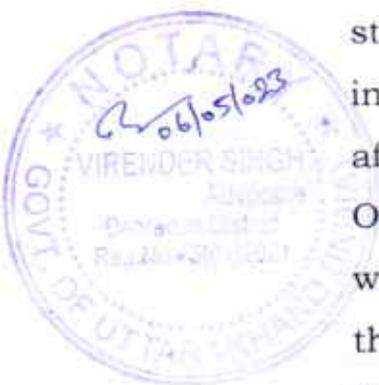
*[Handwritten signature]*

rank of Sub Divisional Magistrate) shall impose the fine in the following ratio:-

- a. If the illegal mineral is found from 1 ton to 25000 ton, then the fine would be two time of the royalty.
- b. If the illegal mineral is found from 25000 -50000 ton, the fine would be three time of the royalty and,
- c. If the quantity of illegal mineral is found from 50000 ton to 100000 Ton, the fine would be four times of the royalty and,
- d. If the quantity of the illegal mineral is found above 100000 ton, then the fine would be five times of the royalty.

d. That it is relevant to point out here that if the licensee/ storage holder deposits the aforesaid amount of fine, then in that situation, the permission of extraction of the aforesaid mineral would be given by the District Mine Officer. Such illegal storage which is found to be done, without there being any permission, would be seized and thereby the same would be disposed of through open tender process and such acquired/ confiscated mineral would be allowed to transport after issuing the prescribed transportation form.

e. That if the fine imposed by the Director General or authorized officer by him, District Magistrate or a person authorized by him (who would not below the rank of Sub Divisional Magistrate), is not deposited by the license holder in the prescribed head or he preferred the Appeal under Rule 15 of the 2021 Rules and the same is pending, then in that situation, the

e-portal of the license holder will be closed by the concerned District Mining Authority and will be able to supervise the license granted by the District Magistrate.

f. That apart from above if the stone crusher plant owner/ screening plant owner/ stocker is found to have storage of minor minerals in excess of the capacity at the approved storage site, if they were stored in excess at the storage site. In case of legal Ravanna of minerals or minor minerals have been found in less quantity then the quantity displayed at the time on the stock register/ e-ravanna portal or any other irregularities have been found, due to which there is no loss of revenue, in such cases previously imposed/considerable penalty and amount of royalty would be imposed as a one time fine of Rs. 5 Lacs and thereby such matters shall be disposed of by the Director General, Geology and Mining Unit.

g. That illegal storage/illegal miner defined in Rule 14 (b), there is a provision to take action in Section 21 clause (2) sub clause (5) (k) of the Act against illegal mineral transportation/illegal mineral storage.

h. It is provided in Rule 14 (d) of the rules that the officer authorized to seize/confiscate and impose penalty on vehicle involved in illegal mining/illegal storage u/s 21 (2), subsection (1), (2), (4A), Section 22, 23A and 23B of the Mines and Mined and Minerals Development and Regulation Act-1957 will be the District magistrate or any officer nominated/authorized by him not below the rank of Deputy District Magistrate or officer



authorized/ nominated by Director General not below the rank of Mines Inspector, but at the time of seizure/imposition of penalty the presence of the officer authorized by the Director General, Geology and Mining Unit will be mandatory.

7. That according to sub rule 2 of rule 14 of chapter 3 of the Rules The state Government has incorporated provisions for imposing penalty for illegal transportation of minerals :

S.no	Vehicle Type	Penalty (in Rupees)	Factor of Royalty to be imposed
1.	4 wheeler utility and small vehicles.	5,000	Market value of Illegal mineral loaded in the vehicle
2.	6 wheeler Utility	7,500	Market value of Illegal mineral loaded in the vehicle
3.	02 wheel tractor trolley	10,000	Market value of Illegal mineral loaded in the vehicle
4.	04 wheel tractor trolley	15,000	Market value of Illegal mineral loaded in the vehicle
5.	06 Wheel truck	30,000	Market value of Illegal mineral loaded in the vehicle
6.	06 wheel truck, dumper, Highway etc.	50,000	Market value of Illegal mineral loaded in the vehicle
7.	J. C. B	2,00,000	Without permission use
8.	Pocknald	4,00,000	Without permission in use

8. It is further stated that following measures are taken in order to

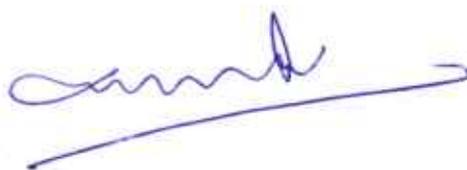
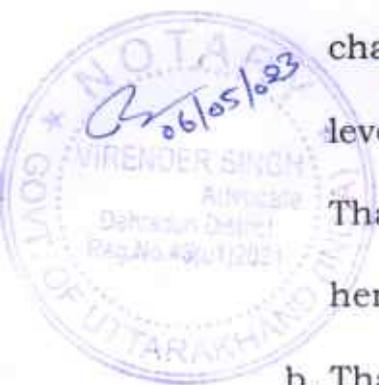


curb, control and prevent mining in contravention to the provisions/rules which are as:

- a. Industrial Development (Mining) Section-1, Government of Uttarakhand vide its order no. 469/VII-A-1/2023/09 (05)/2023, dated March 22, 2023 permission is granted to constitute District Anti Illegal Mining Force in each district of the state for controlling and prevention of illegal mining. In the meantime, the District Illegal Mining Prevention Team has been formed under the chairmanship of the District Magistrate at the district level and under the chairmanship of the Deputy District Magistrate at Tehsil level.

That the copy of the letter dated 22.03.2023 is annexed herewith as **Annexure B**.

- b. That for receiving and redressing public complaints relating to illegal mining/illegal transportation/illegal storage within the state area, Mr. Sanjay Gupta, Senior Technical Director, National Informatics Center, Uttarakhand, Dehradun has been directed to prepare a module for complaint redressal portal on e-Ravana portal [dgmappl.uk.gov.in](http://dgmappl.uk.gov.in) for quick disposal, that this measure is being processed by of

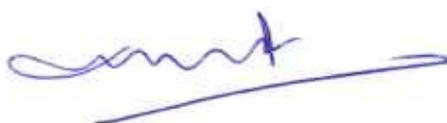



National Informatics Center, Uttrakhand.

c. For the prevention of illegal mining/illegal transportation/illegal storage, as per Government mandate no 1747 / VII-1-10 / 196-B / 2007, dated 12 July 2010, a joint team of officers of Revenue Department, Forest Department has been formed at the district level and Enforcement Cell (Parivartan Dal) has been constituted at the headquarter level, by which, time to time as per rules action is taken in cases relating to illegal mining/illegal transportation and illegal storage.

d. In addition to the above, it is also stated that for the effective prevention of illegal mining/illegal transportation and increase in revenue, the development and maintenance of mining digital transformation and surveillance system (MDTSS) is in progress.

e. It is stated that the permissions relating to land leveling in District Nainital and District Udham Singh Nagar, are granted as per the provisions mentioned in the Uttarakhand Minor Mineral (Avoidance) (Amendment) Rules-2021 vide government of Uttrakhand, Industrial



Development (Mining) Section-1, Notification No. 1824/VII-A-1/2021/80-B / 16 dated 28 October 2021. That in addition to this, action has been taken as per rules and penalty has been imposed upon the licensees who have acted the contrary to mandate to the permissions in District Nanital and District Udham Singh Nagar. That District Magistrate, Nanital has filed action taken report before this Hon'ble Tribunal.

9. That it is further stated that cases in which illegal Mining/ Pollution/Illegal Storage has been found substantiated, appropriate action has been taken in accordance with the rules and penalty has been imposed. It is stated that the amount recovered by imposing penalty on violators in last two financial years is as follows:

S.No	Financial Year	Name of the District	No of Cases	Recovered Amount (in crores)
1.	2021-22	Nanital	252	3.95
		Udham Singh Nagar	360	3.85
2.	2022-23	Nanital	102	2.78
		Udham Singh Nagar	568	6.78

10. That in compliance of the order dated 01.03.2023 passed by this Hon'ble Tribunal; the Present response/reply is filed on



*[Handwritten Signature]*

behalf of State of Uttrakhand for kind perusal of this Hon'ble Tribunal.

  
Deponent

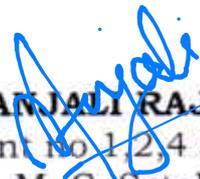
**Verification:**

I, the deponent above named do hereby verify and say that the contents of my above report by way of affidavit are true and correct to my knowledge based on record, no part of it is false and nothing material has been concealed therefrom. Hat legal submissions are further true as per legal advise received and believed to be true and correct

Verified by me on..... at Dehra Dun on this...06....day of May, 2023

  
Deponent

NEW DELHI  
DATED

  
**ADV ANJALI RAJPUT**

For Respondent no 1, 2, 4 and 7  
Chamber no 136, M. C. Setalvad Block  
Supreme Court of India, New Delhi-01  
Mobile no 9811777368  
[Advanjali.rajput@gmail.com](mailto:Advanjali.rajput@gmail.com)

SR. No.....1125.....  
Date..06-05-2023.....

This affidavit is sworn before me by  
shri.. Laxman Singh.....  
who is identified by Shri Anjali Rajput Adv  
at Dehradun on

  
06/05/2023  
Virender Singh Time 05.30 AM  
Advocate & Notary, Dehradun



Government of Uttarakhand  
Industrial Development (Mining) Section-1  
No.: 1874/VII-1/2020/158-Kh/04TC  
Dehradun, 10 November, 2021

### **Notification**

The Governor, by exercising the powers delegated Under Section 23G of Mines and Minerals (Development and Regulation) Act 1957 (Act No. 67 of 1957) is pleased to promulgate the following Rules, for the purpose of regularizing the Illegal Mining, Transport and Storage, in supersession of the Uttarakhand Minerals (Prevention of Illegal Mining, Transport and Storage) Rules, 2020 and the other Rules or Orders existing on the subject, i.e.:

### **Uttarakhand Minerals (Prevention of Illegal Mining, Transport and Storage) Rules, 2021**

#### **Chapter – 01**

#### **Preliminary**

##### **1. Short title and commencement:**

- (1) These rules may be called the Uttarakhand Minerals (Prevention of Illegal Mining, Transportation and Storage) Rules, 2021.
- (2) They shall come into force at once.

## 2. Definitions:

- (1) In these rules, unless the context otherwise requires-
  - (a) "Act" means the Mines and Minerals (Development and Regulation) Act, 1957 (Act 67 of 1957) (as amended from time to time);
  - (b) "Authorized Officer" means an Officer, authorized by the State Government by Notification in the official gazette to perform functions under these Rules and shall be deemed to be public servant within the meaning of Section 21 of Indian Penal Code 1860 (Act No. 45 of 1860);
  - (c) "Carrier" means any mode of conveyance or facility by which mineral is transported from one place to another and it includes mechanise device, person, animal, or cart;
  - (d) "Research work" means any work done for beneficiation and upgradation of the mineral and for examining its suitability for utilisation in the industry and for the purpose of scientific study without any commercial utilisation;
  - (e) "Rules 1960" means Mineral Concession Rules 1960 made Under Section 13 of the Act and Minerals (Other than Atomic and Hydrocarbon Mineral) Concession Rules 2016;

- (f) "Rules 2001" means "Uttarakhand Minor Mineral (Concession) Rules 2001 (as amended from time to time) and framed under Section 15, Sub Section 01 of the Act;
- (g) "Scientific test" means any test conducted for chemical or mineralogical analysis of the mineral and assessment of its chemical and mineralogical constituents and properties for the purpose of scientific study without any commercial motive;
- (h) "District Officer" means the Collector or Deputy Commissioner of the District in which land is situate;
- (i) "Transit pass/E-ravanna" means a pass issued by the District Officer for lawful transportation of any mineral, raised in accordance with the provisions of the Act or the Rules framed thereunder, for which the pass is issued by mining lessee or the mining licensee or mineral storage licensee or the E-ravanna issued by the department from its web portal;
- (j) "Habitual Offender" means that illegal mining transporter, who is nabbed for twice or more in a year, carrying out illegal transportation of mineral, proved guilty and fined/penalized with other punishment;

- (k) "Market Value" means the amount of five times of the prevailing royalty of the minor mineral;
- (l) "Commissioner" means the Chief Revenue Officer of a Division;
- (m) "Director General" means the Director General, Geology and Mining Unit Uttarakhand;
- (n) "Director, Additional Director, Joint Director, Mining/Geology" means the Officers appointed in Geology and Mining Unit Uttarakhand;
- (o) "Officer Authorized by Director General" means the Assistant Geologist/Mining Officer/Deputy Director/Geologist/Deputy Director/Senior Mining Officer placed at District level;
- (p) "Mining Season" means the period after rainy season i.e. 1<sup>st</sup> October to 30<sup>th</sup> June;
- (q) "Plain Area" includes District Tehri Garhwal (the plain areas of Tehsil Narendranagar), Pauri Garhwal (the plain areas of Tehsil Kotdwara), Champawat (the plain areas of Tehsil Purnagiri), District Nainital (the plain areas of Tehsil Haldwani, Kaladhungi, Ramnagar), District Dehradun (the plain areas of Tehsil Rishikesh, Doiwala, Dehradun, Vikasnagar and Kalsi), complete

areas of District Haridwar and District Udham Singh Nagar;

- (r) 'Hill Area' includes District Uttarkashi, Chamoli, Rudraprayag, Bageshwar, Pithoragarh, District Tehri Garhwal (excluding the plain areas of Tehsil Narendranagar), Pauri Garhwal (excluding the plain areas of Tehsil Kotdwara), Almora (complete area), Champawat (excluding the plain areas of Tehsil Purnagiri), District Nainital (excluding the plain areas of Tehsil Haldwani, Kaladhungi, Ramnagar), District Dehradun (excluding the plain areas of Tehsil Rishikesh, Doiwala, Dehradun, Vikasnagar and Kalsi);
- (s) "District Mining Officer" means the Officer from Geology and Mining Unit in the District, for management of the mining, nominated by the State Government/Director General Geology and Mining;
- (t) "Retail Storage" means such storage of mineral (sand, bajri, RBM, boulder, grit, dust etc.), which is stored for the purpose of sale and which has been granted sanction as per these Rules;
- (u) "Account Head" means the account head of the State Government, 0853-Non-Ferrous Mining and Metallurgical Industries, 102-Mineral Concession Fees, Rents and Royalties, 01-Mineral Concession Fee, Rents and Royalties;

- (v) “Mobile Check Post” means movable check post established by Director General Geology & Mining for checking of vehicles carrying minerals.
- (w) “National/State level Project” means National Highway/State Development, Water Electricity Project, Railway Project etc.
- (x) “National/State level Project Unit” National Highway Authority of India, BRO, Rail Vikas Nigam Ltd, THDC Ltd, NHPC, NTPC, CPWD, PWD, UJVNL etc;

(2) Words and expressions used but not defined in these rules shall have the same meaning as respectively assigned to them under the Act.

### **3. Prohibition:**

No person, mining lessee or mining licensee, shall transport, carry on or get it transported and get it carried out any mineral from the sanctioned mining lease area of the mineral/mining licensed area, storage licensed area of the plant/retail storage licensed area, without transit pass issued by owner of sanctioned Stone Crusher/Screening Plant/Mobile Stone Crusher/Mobile Screening Plant/Hot Mix Plant/Ready Mix Plant or storage licensee.

### **4. Supply of Transit Passes and its Fee:-**

- (1) The holder of mining lease or mining permit, Stone Crusher/Screening Plant/Mobile Stone Crusher/Mobile Screening Plant/Hot Mix Plant/Ready Mix Plant or storage licensee shall make an application to the Officer authorized for the purpose by the State Government or Director, for the purpose of getting the transit pass for transportation of any mineral, alongwith the fee as determined by the State Government from time to time.
- (2) The book of transit pass will be supplied by the District Officer of the respective District or any other Officer authorized by the Director in this behalf by Notification under these Rules or the Act or any other Rules made thereunder.

#### **5. Issue of Transit Pass:**

- (1) The transit pass shall be issued by the holder of mining lease or mining permit, for major mineral in prescribed Form 'Ka' as per State Governments E-Portal and for minor minerals in Form 'MM-11' as attached to the Rules 2011, attached to E-Portal.
- (2) For storage of minor mineral, the holder of license [Stone Crusher/Screening Plant/Mobile Stone Crusher/Mobile Screening Plant/Hot Mix Plant/Ready Mix Plant and retail storage licensee shall issue the transit pass in Form-'J' as per E-Portal, for transportation of mineral from the storage site to any place within the State, and for any place outside

the State shall issue the transit pass in Form-‘J’ (O.S.).

However, the transport to and fro, from outside the State shall not generally be permissible for RBM & Boulder (except for minor mineral and main mineral). Under special circumstances, only for the purpose of Government work, the State Government can grant such permission of transport under certain conditions for limited period.

- (3) For the purpose of storage of main mineral, the license holder shall issue Form-‘N’ on E-Portal, for legal transportation from the store.

## **Chapter – 02**

### **Transport of Minerals**

#### **6. Establishment of check posts for inspection of minerals in transit:**

- (1) For prevention of illegal transportation of minerals, Check post will be established by Director General of Geology and Mining Unit.
- (2)
  - a. The officer-in-charge of the team constituted by the Director General of Geology and Mining Unit for the mobile check post will have the right to confiscate the illegally transported minerals and vehicles on the spot.
  - b. The team constituted for mobile check post by the Director General, Geology and Mining Unit, shall give receipt of such mineral and vehicle, which have been

acquired by it, to the person from whose possession or control it has been acquired.

- c. The officer-in-charge of the team constituted for the mobile check post by the Director General, Geology and Mining Unit, may direct the driver/owner of the vehicle transporting illegal minerals to take the mineral to the nearest police station and keep it in his own or police custody.

## **7. Transport of minerals:**

- (1) The vehicles being used for transport of minerals shall mandatorily have the transit pass/ E-ravanna. The owner or driver of such vehicle shall present the transit pass to the officer incharge of the mobile check post on his demand.
- (2) All carriers, carrying the mineral shall stop at the check post and proceed after having been cleared by the respective check post. The officer in charge of the check post shall make necessary endorsement on the first copy of the E-transit/transit pass and return immediately to the operator of such carrier, and the second copy of such E-transit/transit pass will be kept in records of the check post. In case the officer in charge deliberately endorses wrong information in the pass or in case information is found to be erroneous, and after it is proved, action will be initiated under relevant Acts/Rules which shall also include proceeding U/S 218 Cr.PC, against the Officer in charge.

- (3) The State Government can apply the Vehicle Tracking System (VTS) being used under the Motor Vehicle Act, on such vehicles used for transport of minerals.

### **Chapter – 03**

#### **Storage of Minerals**

#### **8. Application for grant of Storage Licence:**

- (1) Subject to the other provisions of these rules, any person / organization / firm / company can apply for retail storage of minerals through the prescribed Form - "H" in the Geology and Mining Unit office of the concerned District in four copies and the prescribed application fee. including will be presented. A copy of the application will be returned to the applicant as an acknowledgment with signature. After examining the application form and attachments/records by the office, and on completing the incomplete records, the committee constituted will refer the application to the concerned District Magistrate within one week for the on-site inspection;

But in case of storage of minerals in the premises of stone crusher, screening plant, mobile stone crusher, mobile screening plant, hot mix plant, redimix plant and pulverizer plant, application will be made through the forms as provided with the Uttarakhand Stone Crusher, Screening Plant, Mobile Stone Crusher, Mobile Screening Plant, Pulverizer Plant, Hot Mix Plant, Ready Mix Plant License Policy.

- a) Mineral storage will be done in the residual area except the area of the vehicle, office, weighing machine and plant, whose maximum height will not be more than 03 meters in the retail storage places, but in the premises of the stone crusher, screening plant, on an average, the mineral can be stored up to a height of 05 metres at a time.
- b) The applicant shall inform the source of the mineral to be stored through a notarized affidavit.

But, the above provisions shall not apply for organisations and the registered contractors working towards policies of National/ State importance.

(2) For each license, the license fee for such application shall be as under, which shall be deposited in the prescribed account head:-

1. For retail storage of minor mineral, the payable license fee shall be Rs. 25,000/- (Rs. Twenty five thousand), which shall be non-refundable.
2. For storage of minor mineral in the plant premises of Stone Crusher/ Screening Plant/ Mobile Stone Crusher/ Mobile Screening Plant/ Pulverizer Plant/ Hot Mix Plant/ Ready Mix Plant, no separate fee shall be payable.

But, the above provisions shall not apply for organisations and the registered contractors working towards policies of National/ State importance.

- (3) To obtain the storage permit, the applicant, within one week of submitting the application on the prescribed form in the District Mining Officer's Office, has to get published an advertisement in the local newspaper, at his own expense, wherein the applicant's name, address and full details of the applied site are mentioned, with the objective that if any local person/ institution/ department etc. falling within the prescribed distance of 100 meters, and is affected by the proposed site of mineral storage or they have any objection, then they will have to submit their objection to the concerned District Magistrate within 15 days of the publication of the advertisement.

After publication of the advertisement, if any objection from any local person/ institution/ department etc. is received, the Sub-Divisional Magistrate and the concerned Mining Officer of the District, after hearing the objector and the applicant, will apprise the details so obtained to the District Magistrate for taking a rational decision. The District Magistrate will take the decision within 30 days, otherwise the objection will be deemed to have been accepted, and the storage application will be deemed to be rejected.

If the objection of any local person/ institution/ department etc. is not received within the time limit prescribed in the publication, and a decision is taken in favour of the applicant by the District Magistrate, then the District Magistrate will initiate action for sanction of the storage application.

But, the above provisions shall not apply for organisations and the registered contractors working towards policies of National/ State importance.

- (4) If the applicant's proposed storage site in the application form is not found suitable by the committee for approval, the concerned District Magistrate will inform the applicant, in writing, stating the reasons for the same, but the above provisions shall not apply for organisations and the registered contractors working towards policies of National/ State importance.
- (5) The following committee shall be constituted for the joint inspection of the applied storage site:
1. Concerned Sub-District Magistrate - Chairman
  2. Officer nominated by Director General - Member Secretary

But, the above provisions shall not apply for organisations and the registered contractors working towards policies of National/ State importance.

- (6) The organizations and registered contractors working in projects of National/ State importance shall, for the storage of muck collected from project construction/ tunnel excavation at the selected sites, apply to the Director General, Geology and Mining Unit, in "Form H-1", alongwith a fee of Rs. 50,000/- (Rs. Fifty thousand). For the processing of above application, the Director General,

Geology and Mining Unit shall constitute the following technical committee whose inspection report shall be availed in “Form H-2”.

I	Officer of the rank of Additional Director/ Joint Director, nominated by Director General, Geology and Mining Unit, Uttarakhand	Coordinator
ii	Officer of the rank of Executive Engineer, posted at Headquarter, nominated by Chief Engineer, Public Works Department, Uttarakhand	Member
iii	Officer of the rank of Executive Engineer, posted at Headquarter, nominated by Principal Chief Engineer, Irrigation Department, Uttarakhand.	Member
iv	Officer of the rank of Forest Conservator posted at Headquarter, nominated by Principal Chief Conservator of Forest Forces (HOFF), Uttarakhand	Member
V	Additional District Magistrate nominated by the concerned District Magistrate	Member
Vi	Engineers of concerned project (Civil)	Member

The organizations and the registered contractors working in Projects of National/ State importance shall have to file the applications for storage as per above norms, for

storage at approved licenced sites, other approved open excavation sites and the mineral excavated from river training sites.

**9. Permission for Storage of Mineral:-**

The licence of storage shall be granted based on the provisions of these Rules:-

1. For retail storages within the territory of the State, the licence shall be granted by the concerned District Magistrate for a period of 05 years, based on the recommendations of the constituted committee.
2. For storage at premises of mobile stone crushers and mobile screening plants, the licence shall be issued by the District Magistrate in prescribed "Form i" for a period of 01 year, or till the completion of the project, whichever is earlier.
3. For storage at premises of hot mix plants and ready mix plants, the licence shall be issued by the District Magistrate in prescribed "Form i" for a period of 02 years, or till the completion of the project, whichever is earlier.
4. After approval of licence application and on completion of all the required formalities, it shall be mandatory to link the approved licence to the e-portal.

But, the said provisions shall not apply for organisations and the registered contractors working towards policies of National/ State importance.

**10. Permission for Use of Usable Minerals:-**

The permission for use of the usable minerals out of the Muck excavated from the project of construction of tunnels shall be granted to the organizations and registered contractors of projects of National/ State importance, on the recommendation of The Director General, Geology and Mining Unit, by the Government, till the duration of the project, or 05 years, whichever is less, on the payment of double the amount of royalty and payment/ fulfilment of other conditions by such organizations and registered contractors. The remaining unusable muck will be dumped at the approved dumping sites. Useful muck/mineral will be calculated by deducting the quantity of mineral quantity dumped at the dumping site from the total excavated muck.

Approval will be given, as above, to the organizations working in projects of National/ State importance and their registered contractors for the storage of excavated minerals from the approved licensed sites, other approved open excavation sites and river training sites.

**11. Renewal of Licence for Storage of Minerals:-**

- (1) The application for renewal of license for mineral storage shall be submitted in the office of the concerned District Mining Officer, along with the details of prior license and application fee as prescribed in sub-rule (2) of rule 8, at least 02 months prior to the date of expiry of the license. The District Mining Officer, will inspect/ examine the application form and the records attached to the form and on getting all the formalities completed, will forward the

application to the concerned District Magistrate, within 01 week of completion of the formalities. An enquiry will be conducted by the committee constituted by the District Magistrate within 15 days, as per the provisions of these Rules. On the basis of the report of the committee, the renewal of permission for retail storage will be granted by the District Magistrate for the desired period or the period of 05 (five) years.

- (2) For organizations and registered contractors working in projects of National/ State importance, the renewal of licenced storage shall be granted by the Government on the recommendation of Director General, Geology and Mining Unit, for a period of project duration, or for 05 years, whichever is less.
- (3) On the basis of the renewed licence for storage, the updation on e-portal shall be done by the Director, Geology and Mining Unit.

**12. Standards for storage and other conditions:-**

- (1) No person shall store any mineral at any place without obtaining the license.
- (2) The distance of retail storage site from public place, government forest, rail route, river etc. will be as follows:

**(i) For Hilly Areas:**

- (a) Distance from religious place: 50 metres
- (b) Distance from Educational Institution: 100 metres

- (c) Distance from Hospital : 100 meters
- (d) Distance from Railway route : 50 metres
- (e) Distance from Perennial River: 50 meters
- (f) Distance from Non Perennial River: 25 meters
- (g) Distance from Government Forest : 25 meter

**(ii) For Plain Areas:**

- (a) Distance from religious place: 300 metres
- (b) Distance from Educational Institution: 300 metres
- (c) Distance from Hospitals: 300 metres
- (d) Distance from Railway route : 50 metres
- (e) Distance from Perennial River: 500 meters
- (f) Distance from Non Perennial River : 50 meters
- (g) Distance from Government Forest : 100 meters

But in hill and plain regions, distance norms for storage of minerals in the premises of stone crusher, screening plant, mobile stone crusher, mobile screening plant, hot mix plant, ready-mix plant and pulveriser plant will be the same as laid down in the policy for setting up/ operations of the plant, as per the Stone crusher, screening plant, mobile stone crusher, mobile screening plant, hot mix plant, ready-mix plant and pulveriser plant Licence Policy issued by the State Government.

But above provisions shall not apply to the organizations and registered contractors working in projects of National/ State importance.

- (3) Any land which does not belong to the Storage holder or is not in his/her legitimate tenancy, shall not be used for storage of mineral by that person.
- (4) The State Government, through the Officer authorized by the Director General, on the basis of payment of fees, will manage, as far as practicable, the “e-Form J” or “e-Form O/S” and in case of an emergency, will arrange “Manual J” booklet, through the ready e-application software on the Departmental website of Geology and Mining Unit.
- (5) The license holder shall install electronic weighing machine compulsorily at his own expense in the premises of the storage site along with installation of CCTV cameras at his own expense at the entrance and exit gates of the storage site. The licensee shall store the CCTV recordings for presenting them to the competent authority on demand during surprise inspection. If during inspection the CCTV is found closed or out of order damaged or error found in recording produced then penalty of Rs. 250/- per minute will imposed, which shall be paid in the concerned account head by the license holder.
- (6) The licensee shall have to ensure proper arrangement for place, for the purpose of boundaries of the storage place and an office for upkeep of the records for weighing machine and loading-unloading.
- (7)
  - (i) The Stone Crusher and screening plant operators shall have to pay an amount equivalent to Rs. 1/- per quintal on the quantity sold and the license holder of retail

storage shall have to pay an amount equivalent to Rs. 0.25 per quintal on minor mineral sold in the prescribed account head towards Environment and Mineral Estate Tax.

- (ii) The hot mix plant and the ready mix plant operators will pay an amount equivalent to Rs. 1/- per quintal, on quantity of sand or gravel or boulder or its products i.e. raw material / finished material, in the prescribed accounts head.
- (iii) The mineral soapstone, silica sand, magnesite, limestone storage holders and Pulveriser plant storage holders will pay an amount equivalent to 2% of royalty on the above mineral in advance additionally, in the prescribed accounts head.
- (iv) For entry of minerals or mineral products and bricks or its raw material from outside the state, the registered mining licence holder, mining entrepreneur shall submit details of name and quantity of the mineral being transported on the E-Ravanna Web Application, online/offline, and also preserve the original copy of E-Ravanna and Bill Copy containing the GST Number. After the above information has been received online by the District Officer, authorized by Director General, the quantity of minor mineral (purchased/sold) brought from outside states by the stone crusher owner/ screening plant owner/ storage holder etc. will be checked and post checking, within 01 week, it will be added to the online stock (Capacity at hand) of the

same. The accounts of such mineral (excluding RBM & Boulder) will be shown separately on the MIS Portal. For such transported mineral, it will be necessary to deposit Environment and Mineral Estate Tax at the rate of Rs 1/- per quintal of the royalty and other taxes prevailing on the minerals transported as above to be deposited prior to crediting in web-portal. The above process shall be done at least once in every month by the Director General or the Officer authorized by the Director General, to examine and scrutinise the records of all such registered mining entrepreneur and in case of any irregularity, action will be taken as per the relevant provisions of these Rules.

- (8) Out of the total quantity of Muck extracted from the tunnel / construction site of projects of National/ State importance by the technical team, if the measured/ verified measurement quantity of the usable mineral is found to be less or more than the sanctioned quantity, after the construction of the concerned tunnel, the payable royalty on less or more quantity shall be adjusted or paid respectively.

The payment of royalty amount and other dues calculated on the quantity of mineral approved will be deposited as advance quarterly instalments by the organisations or registered contractors working in projects of National/ State importance, in the accounts head of the Department. If the instalments are not paid within the stipulated time, simple interest will be charged at the rate of 24 percent per annum.

- (9) The organizations and registered contractors working in projects of National/ State importance shall, for the transport/ use of minerals from the approved sites, mandatorily register with the Department's e-ravanna portal.
- (10) The Mineral/ Muck excavated from the construction site/ tunnel by the organizations and the registered contractors working in projects of National/ State importance shall be utilised only in the project construction work. In case the Mineral/ Muck excavated from the construction site/ tunnel by the organizations and the registered contractors working in projects of National/ State importance is proved to be utilised elsewhere, then enquiry shall be conducted as per Rule 14(5)(Kha) and an additional amount of Rs. 01 Crore (Rs. One crore) shall be charged alongwith proceedings for cancellation of license as per the rules.

### **13. Keeping accounts of Minerals:-**

- (1) The license holder shall at all times keep a correct and understandable account of the minerals purchased, stored or issued, in "Form K" attached to these rules.
- (2) The licence holder shall make payment of all mineral purchase and sale, above Rs. 2.00 lakhs, through cheque/bank draft/ RTGS/ e-payment, and the records related thereto, shall be preserved.
- (3) All account entries shall be maintained in the form of Double Entry Accounting System by the license holder.
- (4) The Storage license holder shall necessarily provide information on all accounts related to quantity of minerals

stored or transported by him in one month, by 15<sup>th</sup> day of the next month, to The District Magistrate, State Tax (Sales Tax) Department and to District Mining Officer of the area where the storage site is located, in "Form L" attached to these rules.

- (5) In case any discrepancy is found in the scrutiny of documents, form, e-form, accounting, e-accounting, books and registers etc. of storage licence holder, the Director General, Geology and Mining Unit, or any officer authorised by the Director General, Geology and Mining Unit, or District Magistrate shall pass orders as per Sections 21 (1) and (2), 22, 23 (A) and (B) and 24 of the Act, within 03 months of providing an opportunity of proper hearing to such licence holders of stone crushers, screening plants, pulveriser plant, retail storage, soapstone, magnesite.

#### **14. Investigation and Penalty:-**

- (1) For the purpose of inspection of retail storage or mineral stored in plants or for any other purpose relating to the Act or the rules made thereunder, as per Sub-section (1), (2) and (4A) of Section 21 of the Act, section 22, section 23A and section 23B, the officer nominated by the District Magistrate of the District, not below the rank of Sub-Divisional Magistrate or the officer authorized by the Director General, Geology and Mining Unit, who is not below the rank of Mining Inspector can:-
  - (a) Can enter any such storage complex and inspect it;

- (b) Can weigh, measure and calculate the stock of minerals stored at the site, but during measurement of such stock, the presence of the authorised officer of Geology and Mining Unit is mandatory at the site;
- (c) May examine any document, book, register or records kept thereon at the site;
- (d) Can take copies of such documents, books, registers or records or record the same;
- (e) Can call for producing the documents, books, registers or records as specified in clause (C) or direct the concerned for producing the same;
- (f) Can call or examine any person who has control over any stock of mineral or who is concerned with the stock;
- (g) May call for such information or details as may be considered necessary;
- (h) Can seize the premises of the storage site in case irregularities are found, and issue a show-cause notice to the storage licence holder, and in case the reply to such notice is not found to be satisfactory, can give recommendation to initiate proceedings of illegal mining.

(2) In case of illegal transportation of mineral the following penalties shall be imposed, as per rules:-

<b>Sl. No</b>	<b>Type of Vehicle</b>	<b>Penalty (in Rs.)</b>	<b>Percentage of Royalty to be imposed</b>
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1	04 wheeler Utility and Small vehicles	5,000/-	Market value of the quantity of illegal mineral loaded in the vehicle
2	06 Wheeler Utility	7,500	Market value of the quantity of illegal mineral loaded in the vehicle
3	02 wheeler Tractor Trolley	10,000	Market value of the quantity of illegal mineral loaded in the vehicle
4	04 wheeler Tractor Trolley	15,000	Market value of the quantity of illegal mineral loaded in the vehicle
5	06 wheeler Truck	30,000	Market value of the quantity of illegal mineral loaded in the vehicle
6	More than 06 wheeler Truck, Dumper, Haiwa etc.	50,000	Market value of the quantity of illegal mineral loaded in the vehicle
7	J.C.B	2,00,000	Illegal use without permission
8	Porkland	4,00,000	Illegal use without

			permission
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- (3) The officer authorised by the Director General, Geology and Mining Unit, or the officer so appointed by the District Magistrate (not below the rank of Sub-divisional Magistrate) will have the right to compound the vehicles and minerals on spot which are caught in illegal transportation of minerals.
- (a) After recovery of the amount post compounding by the authorised officer regarding illegal mining, the said amount will be deposited through challan, and the Treasury challan number, date, amount recovered and type of vehicle indicated in the table shall be mentioned with signature on each page of the ravanna/ challan form.
- (b) The vehicles caught in the illegal transportation shall be compounded at the spot, and the amount recovered shall be deposited in the relevant account head.
- (c) Regarding the vehicles caught and compounded in the illegal transportation, the authorised officer shall forward the details of challan and amount recovered thereon, to the Director General and concerned District Magistrate's office.
- (4)
- (a) The illegal transporter of vehicle and vehicle owner, if caught twice or more in a year in illegal transportation of minerals, the amount of penalty as prescribed in Sub

rule 2 shall be imposed, however, in case the said vehicle is caught for third time in illegal transport of minerals, he will be considered a habitual criminal, and his vehicle will be confiscated and declared as state property.

- (b) On sale, purchase and transport of mineral through illegal E-ravanna, by the retail storage holder/ storage holders of stone crusher/ screening plant/ mobile stone crusher/ mobile screening plant/ pulverizer plant/ hot mix plant/ ready mix plant, proceedings shall be initiated as per provisions of Information and Technology Act, 2000.

5)

- a) If any illegality is found in the storage premises, then The Director General or the officer authorised by the Director General, District Magistrate or the officer authorised by the District Magistrate (not below the rank of Sub-Divisional Magistrate) shall seize the storage site and present a show cause notice to the licence holder for presenting his clarifications within 15 days from the date of receipt of such notice, and in case no explanation/ clarification from the license holder is received within the stipulated time or if the explanation presented by the license holder is not found satisfactory, then The Director General or the officer authorised by the Director General, District Magistrate or the officer authorised by the District Magistrate (not below the rank of Sub-Divisional

Magistrate) shall impose a penalty based on the quantity of illegal minor mineral (02 times of the royalty on 1 tonne to 25,000 tonnes, 03 times of the royalty on 25,000 tonnes to 50,000 tonnes, 04 times of the royalty on 50,000 tonnes to 1 lakh tonnes, and 05 times of the royalty on quantity above 1 lakh tonnes). On deposition of the said penalty by the concerned storage licence holder, the permission for withdrawal of said minor mineral will be given by the District Mining Officer. Such illegal storages which is found without permission, shall be seized and will be disposed off by open auction and for transport of such seized or compounded minor mineral, prescribed transport permission shall be issued. In case the amount compounded by The Director General or the officer authorised by the Director General, District Magistrate or the officer authorised by the District Magistrate (not below the rank of Sub-Divisional Magistrate) is not deposited in the prescribed account head, or in case the appeal as per Rule 15 against the imposed penalty is under consideration, or not disposed off, then the District Mining Officer shall close the e-portal of the licensee and may get the licence given by the District Magistrate terminated.

Apart from above, in case the quantity of minor mineral is found to be in excess than the sanctioned quantity on the storage site of the stone crusher/ screening plant/ storage holder, or in case, the stock is

found less than the quantity shown in the valid ravanna of the storage or stock register/e-ravanna, or any irregularities are found, by which loss of revenue is not caused, then in such cases, for prior imposed/ under-consideration penalty and royalty amount, a one-time penalty of Rs. 5.00 lakhs shall be imposed, and thereby such cases shall be disposed by Director General, Geology and Mining Unit.

- (b) The illegal storage licence holders/ mining licence holders who according to Sections 21 (2) and (5) of the Act, are illegally mining minerals/ transporting minerals shall, on the basis of quantity of illegally mined/ stored mineral, be penalised as per sub-section (5)(a).
- (c) On inspection/ measurement, if the difference in quantity of mineral stored at site is found to be more than 10 percent than the disclosed/ quantity in the records shown by the licence holder, then after leaving 10 percent difference, for the remaining difference in percentage quantity, action will be taken as per Sub-rule (5)(B) of the Rules.
- (d) The monthly statement of the mineral purchased and sold by the retail storage holder will have to be mandatorily submitted in the prescribed format in District Magistrate Office, State Tax (Trade Tax) Department and District Mining Officer's Office by the 15th day of each following month.
- (e) As per the provisions of Section 21(1)(2)(4A), Section 22 and Sections 23A, 23B, an officer authorised by the

District Magistrate, who is not below the rank of Sub-divisional Magistrate, or officer authorised by the Director General, Geology and Mining Unit, who is not below the rank of Mining inspector, will be authorised to seize vehicles involved in illegal mining/illegal storage and to impose penalty for the same, however, while seizing/ imposing penalty, the presence/ involvement of the officer authorised by the Director General, Geology and Mining Unit shall be mandatory.

- (f) There should be a boundary wall/ covered fencing constructed on all four sides of the storage premises, which should be at least one meter higher than the height of the stored mineral. The verification of the height of storage shall be done by the officer authorised by the Director General, or District Magistrate, or officer authorised by the District Magistrate.

If the height of the stored raw material/ final material is found to be more than the prescribed standards, then the officer authorised by the Director General shall levy a penalty of Rs. 2.00 lakhs on the storage licence holder, which shall be deposited in the prescribed accounts head.

- (g) If the registered contractors of Government Construction Agencies do not submit valid e-Ravanna form for minor minerals, grit etc., used in projects, then the quantity of such minerals shall be considered illegal and actions will be taken as per Sub-rule (5)(b). In such

a case, the District Mining Officer will be informed by the concerned Executive Engineer/ Project Manager of such project, for inspection of the suspicious e-Ravanna forms, and if the e-Ravanna is found to be illegal, The District Mining Officer shall take actions as per sub-rule (5)(b).

- (h) The stone crusher owners/screening plant owners/ illegal miners/ illegal mineral transporters/ illegal mineral storage holders, for illegal mining, storage or transportation shall be imposed with a penalty of Rs. 2.00 lakhs along with an amount equal to 02 times the ongoing royalty of the illegal mineral quantity, as a One-time settlement by the Director General, Geology and Mining Unit. In such cases, if the Simple interest of 24% per annum payable as per Rule 58 of Uttarakhand Minor Mineral (Concession) Rules, 2001, and if the Revenue Department has issued an RC, then there shall be relaxations in the Collection Charges charged by the Revenue Department.

As per above, the applications for One-time settlement shall be made to Director General, Geology and Mining Unit, Uttarakhand. The applications thus received will be disposed by Director General, Geology and Mining Unit, however, with restrictions that this provision shall be applicable and in force from the date these Rules are promulgated to 30.11.2021.

- (i) Any vehicles transporting RBM and Boulder (excluding minor mineral and main mineral) from outside the State, is caught within the boundaries of the State, the RBM, Boulder and such vehicle will be confiscated and the confiscated RBM & Boulder would be auctioned and disposed of as per Rules, and actions as per provisions of Sub-Rule (2) of the Rules shall be initiated w.r.t. the confiscated vehicle.
  - (6) The District Mining Officer shall every year, at least once, survey the retail storage sites and Stone crusher/ screening plants using modern drones, at the expense of the licence holders/ plant owners, and the report shall be presented to Director General, Geology and Mining Unit. If irregularities are found, actions shall be taken against the concerned by Director General, Geology and Mining Unit, as per the rules.
  - (7) There shall be RFID systems mandatorily installed at the exit gates of mines.
  - (8) There shall be a Monitoring Cell constituted at the Directorate level for prevention of illegal mining, transport and storage of minerals.
- 15. Appeal:** Subject to these Rules, any party aggrieved by any order passed by the Director General or officer authorised by the Director General, or by officer authorised by the District Magistrate may appeal to the District Collector in prescribed Form "M" within 60 days of receipt of such order.

**16. Revision:** The State Government, at any time, either by itself or by an application within 90 days from the day of communication of an order passed by the Director General or officer authorised by the Director General, or by District Magistrate or officer authorised by the District Magistrate, or by District Collector, may ask for the records related to any order passed under the provisions of this Act or documents related to any actions taken, and can inspect such documents, and can pass such order as it deems necessary.

**17. Fee towards Appeal/ Revision:** The fee payable as per Rule 15 for each Appeal, and as per Rule 16 for each Revision is Rs. 10,000/-, which shall be deposited in the Department's Accounts head through Treasury Challan, and the copy of which shall be presented along with the application form.

**18. Conciliation/Committee of Independent Experts for Disposal of Disputes:**

For quick resolution of disputes related to minerals, the Government may constitute a Conciliation Committee of Independent Experts.

**19. Repeal and Saving:**

(1) In the State, any law/policy replaced by the said Rules which were prevalent just prior to the promulgation of these Rules (which, after these rules are referred to as repealed rules), are repealed.

(2) Notwithstanding such repeals, under Sub Rule 1:-

- (a) Any Notification, Rules, Regulation, Order or Directions, or appointment done or declaration, or relaxation granted or any confiscation or any penalty or fine imposed, compounding, cancellation or anything done or any action taken, which is not against the provisions and are not inconsistent with these Rules, shall be termed to be done as per the provisions of this Rule or done under or taken under these Rules.
- (b) The sanction or certificate of fulfilment of norms, as issued as per the provisions of repealed Rules just prior to the promulgation of these Rules will have the continuous effect on the same terms and conditions and period, under which it was issued, as if those Rules were not repealed;

But the mineral storage sites which were sanctioned/ operational prior to the date of promulgation of these rules will be valid till the time period for which their licence was issued, and the sale/ purchase of stored RBM and boulder can be done as per the approved licence.

By Order of,

(R Meenakshi Sundaram)  
Secretary

उत्तराखण्ड शासन  
 औद्योगिक विकास (खनन) अनुभाग-1  
 संख्या: 469 / VII-A-1/2023/09(05) / 2023  
 देहरादून, दिनांक: 22 मार्च, 2023

कार्यालय-ज्ञाप

मा0 उच्च न्यायालय, उत्तराखण्ड नैनीताल में योजित जनहित याचिका संख्या 17/2023 रमेश लाल @ रमेश कम्बोज बनाम उत्तराखण्ड राज्य एवं अन्य में मा0 उच्च न्यायालय द्वारा पारित आदेश दिनांक 16.03.2023 के अनुपालन में राज्य के प्रत्येक जनपद में अवैध खनन पर प्रभावी नियंत्रण एवं रोकथाम हेतु जिला अवैध खनन निरोधक दल (District Anti Illegal Mining Force) का निम्नवत् गठन किये जाने की श्री राज्यपाल सहर्ष स्वीकृति प्रदान करते हैं:-

- |   |   |         |
|---|---|---------|
| 1. जिलाधिकारी   | - | अध्यक्ष |
| 2. वरिष्ठ पुलिस अधीक्षक / पुलिस अधीक्षक   | - | सदस्य   |
| 3. नोडल प्रभागीय वनाधिकारी  | - | सदस्य   |
| 4. जिला खान अधिकारी   | - | सदस्य   |
| 5. सम्भागीय परिवहन अधिकारी  | - | सदस्य   |
| 6. जिलाधिकारी द्वारा जनपद का नामित ऐसा व्यक्ति,<br>जो उस क्षेत्र की परिस्थितिकी (Ecology) के<br>संरक्षण में रूचि रखता हो। | - | सदस्य   |

उक्तानुसार गठित समिति में खनन क्षेत्र, जिस ग्राम सभा में स्थित होगा, उस ग्राम सभा के ग्राम प्रधान जिला अवैध खनन निरोधक दल (District Anti Illegal Mining Force) के सदस्य होंगे।

2- उक्तानुसार प्रत्येक जनपद हेतु गठित जिला अवैध खनन निरोधक दल (District Anti Illegal Mining Force) से अपेक्षा की जाती है कि मा0 उच्च न्यायालय, नैनीताल द्वारा पारित आदेश दिनांक 16.03.2023 का अनुपालन करते हुये अवैध खनन पर प्रभावी नियंत्रण एवं रोकथाम हेतु प्रभावी कार्यवाही सुनिश्चित करेंगे।

(डॉ० पंकज कुमार पाण्डेय)  
 सचिव

संख्या:- 469 / VII-A-1/2023/09(05) / 2023, तददिनांकित।

प्रतिलिपि निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित:-

1. महानिदेशक, भूतत्व एवं खनिकर्म इकाई, उत्तराखण्ड देहरादून।
2. आयुक्त, गढ़वाल / कुमाऊँ, उत्तराखण्ड।
3. समस्त जिलाधिकारी, उत्तराखण्ड।
4. समस्त वरिष्ठ पुलिस अधीक्षक / पुलिस अधीक्षक, उत्तराखण्ड।
5. समस्त नोडल प्रभागीय वनाधिकारी, उत्तराखण्ड।
6. समस्त सम्भागीय परिवहन अधिकारी, उत्तराखण्ड।
7. समस्त जिला खान अधिकारी, उत्तराखण्ड।
8. गार्ड फाईल।

आज्ञा से,

(लक्ष्मण सिंह)  
 अपर सचिव